GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3224 ANSWERED ON:11.02.2014 VIOLENCE IN NORTH EASTERN STATES Ajmal Shri Badruddin;Tirkey Shri Manohar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of ethnic violence, loss of human lives and the damage to property reported from the North Eastern States during each of the last three years and the current year, State-wise;
- (b) whether the Union Government has provided sufficient relief to violence affected families in these States;
- (c) if so, the details thereof; and
- (d) the measures taken by the Union Government to restore peace and normalcy in the North Eastern States?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) As per report, in Assam, incidents of violence took place between two communities on socio-economic issue in some districts of Assam during the year 2012 which claimed 109 lives of the civilians and caused injuries to 140 persons and loss to properties. State Government has instituted a One Man Judicial Commission of Inquiry headed by Justice P.C. Phukan to enquire into the various issues including causes leading to the clashes between the two communities and for making recommendations for ensuring long term peace and ethnic harmony in the Bodo Territorial Autonomous District (BTAD) areas amongst all communities.

During the third phase of the Panchayat Elections held on 12th February, 2013 in Goalopara district, the election process was disrupted by a large group of miscreants who attacked polling personnel as well as the security forces at many places. 25 security personnel and ten polling personnel got injured. The security forces had to resort to firing to control the violence at six places. In addition to deaths in police action, seven persons died due to group clashes and 40 civilians suffered injuries. In December, 2013, ethnic violence broke out in Karbi Anglong District between Karbi and Rengma Tribes. There is no specific report regarding ethnic violence in other North Eastern States.

(b) to (d) The Central Government is providing Rs. 3 lakh as ex-gratia grant to the next of the kin (NoK) of the victims in the concerned States. Besides, State Government is also providing ex-gratia grant to the NoK of the victims as per norms of which Rs. 1 lakh is being reimbursed under the Security Related Expenditure.

This is done as soon as the State sends details of the ex-gratia provided to the families of the victims. Further, rehabilitation grants were provided by the State Government to the families whose houses were fully damaged and also partially damaged. Rehabilitation grants includes cash assistance of Rs. 20,000/-, three (3) bundles of GCI sheets, Rs. 2,700/- for clothing and utensils to each family for construction of fully damaged houses. Cash assistance of Rs. 20,000/- to each family was also provided whose houses were partially damaged. Besides, cash assistance of Rs. 30,000/- for fully damaged houses and Rs. 20,000/- for partially damaged houses were provided to each family from the Prime Minister's National Relief Fund. Central Assistance has also been provided under Indira AwasYojana (IAY) for construction of IAY houses for identified affected families. In addition to above, the Central Government is taking all possible measures to deal with these problems including deployment of Central Armed Police Forces in vulnerable areas, providing funds for modernization of State Police Forces and also infrastructure development in under developed areas. Subject to overall National Security, the Government has a policy to enter into peace dialogue with those groups in the North Eastern States which lay down arms and ammunition and come forward to seek solution to their demands within the framework of the Indian Constitution. As a result, a number of underground militants/groups have surrendered and entered into Suspension of Operation agreements and signed Memorandum of Settlement.